

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 76/MP/2018

Subject : Petition under Regulations 14, 5 (3) and (4) of the CERC (Terms and conditions for Recognition and issuance of Renewable Energy Generation) Regulations, 2010.

Petitioner : Bhilangana Hydro Power Limited (BHPL)

Respondents : National Load Dispatch Centre and Others

Date of hearing : 16.4.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Ritu Apurva, Advocate, BHPL
Shri Arjun Krishnan, Advocate, NLDC
Shri Kaustav Som, Advocate, NLDC

Record of Proceedings

Learned counsel for the Petitioner requested for adjournment in the matter due to non-availability of the arguing counsel. Learned counsel for NLDC had no objection in this regard. Request was allowed by the Commission.

2. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**